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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

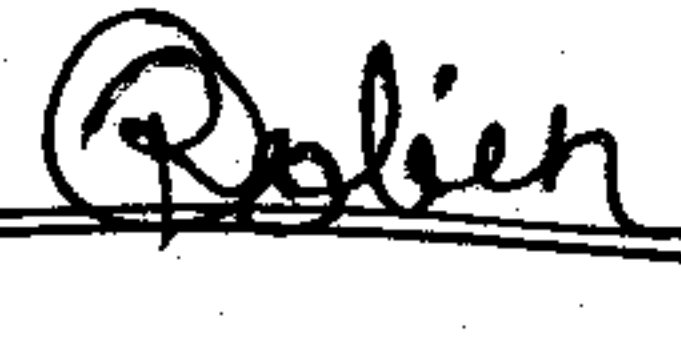
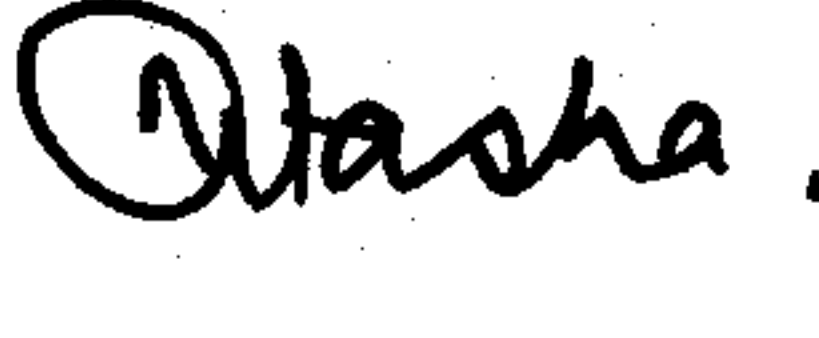
IA 196/2018 in C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2018**

Name of the Company: Gujarat Mazdoor Sabha  
V/s.  
Rainbow Papers Ltd & Ors.

Section of the Companies Act: Section 60(5) of the Insolvency and Bankruptcy  
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ROBIN PRASAD	ADVOCATE	APPLICANT	
2.	NATASHA DHUMAN SHAH	ADV.	RESPONDENT NO. 1	

**ORDER**

Advocate Mr. Robin Prasad is present for the Applicant. Advocate Ms. Natasha Shah is present for the Respondent no. 1

Another related matter is fixed on 30.07.2018, hence, this matter may also be listed on the same date.

List the matter on 30.07.2018

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 11<sup>th</sup> day of July, 2018.